

19.10.2000

Hon. Mr. S.K.I. Naqvi, JM

Shri S.M. Ali proxy to Shri R.K. Nigam learned counsel for the applicant & Shri G.P. Agarwal learned counsel for the respondents.

Heard on the point of admission.

Considering the arguments placed on behalf of the respondents, by Shri G.P. Agarwal, Shri S.M. Ali proxy counsel to Shri R.K. Nigam learned counsel for the applicant mentions that he may be allowed to withdraw the case so as he may present the petition before Labour Court.

Applicant is permitted to withdraw the O.A. The OA is dismissed as ~~not~~ withdrawn and disposed of accordingly.

No order as to costs.

  
Member-J

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